

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHBAD BENCH ALLAHABAD

Dated: this the 20th day of August 2008

Original Application No.62 of 2005

Hon'ble Mr. A.K. Gaur, Member (J)

Hushnara Begum, W/o late Sri Abrar Hussain, Mazdoor MES 457030 G.E. West, Bareilly, C/o Munne, 192, Beharipur Memoran, Bareilly.

...Applicant

By Adv : Shri R.C. Pathak

VERSUS

- Union of India through the Defence Secretary, Ministry of Defence, Govt. of India, South Block, CGO Complex, New Delhi.
- The Chief Engineer, Bareilly Zone, Station Road, Bareilly Cantt. Bareilly.
- 3. The Commander Works Engineer, (CWE), Station Road, Bareilly Cantt. Bareilly.
- The Garrison Engineer, MES, Bareilly Cantt. Bareilly.

...Respondents.

By Adv : Shri S. Srivastava

ORDER

Heard Shri R.C. Pathak learned counsel for the applicant and Shri P. Srivastava brief holder of Shri S. Srivastava learned counsel for the respondents.

- 2. Learned counsel for the applicant invited my attention at the very outset that he had preferred a representation dated 20.08.2004 for redressal of his grievances, but no heed was paid by the respondents.
- 3. He invited my attention that the deceased employee left behind him his widow, one daughter and

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three sons. All the three sons are minor till today. Sri Pathak further contended that no notice or information has been given to him with regard to his pending representation. Shri Pathak would further contend that number of similarly situated persons have been given appointment. The respondents may be directed to consider the case of the applicant in accordance with law of and also taking into account the cases of similarly situated persons who have been considered and given appointment on compassionate grounds.

- 4. Shri P. Srivastava brief holder of Shri S. Srivastava learned counsel for the respondents submitted that the case of the applicant has already been considered and rejected by the Competent Authority. I do not find any such order on the representation of the applicant, on record.
- 5. Having heard counsel for the parties I hereby direct the competent authority to consider and pass reasoned and speaking order on the representation of the applicant, taking into account the indigence of the applicant, within a period of three months from the date of communication of this order.
- 6. With the aforesaid observations the OA is disposed of. No cost.

Julyun Member (J)

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